

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A No. 939 of 2020

IN

Company Appeal (AT) (Insolvency) No. 1276 of 2019

IN THE MATTER OF:

Committee of Creditors of Metalyst Forging Ltd.

...Appellant

Vs.

**Consortium of Deccan Value Investors
LP & DVI PE (Mauritius) Ltd. & Ors.**

...Respondents

**Present: For Appellant: - Mr. Arun Kathpalia, Senior Advocate
with Mr. Siddhant Kant, Mr. Savrav Panda, Mr. Nikhil
Mathur and Mr. Shreyas Gupta, Advocates.**

For Respondents: - Ms. Anannya Ghosh, Advocate for RP.

O R D E R

12.03.2020— Learned counsel for the Appellant submits that the offer as was given by the 'Resolution Applicant' has now been withdrawn and the Interlocutory Application has become infructuous.

In the circumstances, no further order is required to be passed. The 'Committee of Creditors', 'Resolution Professional' and the Adjudicating Authority will proceed in accordance with law uninfluenced by any decision given by this Appellate Tribunal.

Contd/-.....

I.A. No.939 of 2020 stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

(Justice Bansilal Bhat)
Member(Judicial)

(Justice Venugopal M.)
Member(Judicial)

Ar/G